



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2013-14/239

RPCD.CO.RRB.RCB.AML.No. 3107/07.51.019/2013-14

September 10, 2013

The Chairmen / CEOs of all Regional Rural Banks /
State and Central Co-operative Banks

Dear Sir,

**Implementation of Section 51-A of UAPA, 1967 -
Updates of the UNSCR 1267(1999) / 1989(2011) Committee's
AI-Qaida Sanctions List and Consolidated List**

Please refer to our [circular RPCD.CO.RRB.RCB.AML.No.1953/07.51.019/2013-14](http://www.rbi.org.in/circular/RPCD.CO.RRB.RCB.AML.No.1953/07.51.019/2013-14) dated [August 20, 2013](http://www.rbi.org.in/circular/August%2020%202013) on the captioned subject. We have since received from Government of India, Ministry of External Affairs, UNP Division, copy of twentieth update note dated August 19, 2013, and twenty-first update dated August 26, 2013 (copies enclosed) forwarded by the Chairman of UN Security Council's 1267/1989 Committee regarding amendments made in the "AI-Qaida Sanctions List", i.e. list of Individuals and entities linked to AI-Qaida. The copies of the updates are available on UN website at the following url:

<http://www.un.org/News/Press/docs/2013/sc11099.doc.htm> and
<http://www.un.org/News/Press/docs/2013/sc11104.doc.htm>

2. Regional Rural Banks and State / Central Cooperative Banks are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, banks should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. Banks are advised to strictly follow the procedure laid down in the UAPA Order dated August 27, 2009 enclosed to our [circular RPCD.CO.RRB.No.39/03.05.33](http://www.rbi.org.in/circular/RPCD.CO.RRB.No.39/03.05.33) (E)/2009-10 dated November 05, 2009 and [RPCD.CO.RF.AML. BC. No. 34/07.40.00/](http://www.rbi.org.in/circular/RPCD.CO.RF.AML.BC.No.34/07.40.00)

ग्रामीण आयोजना और ऋण विभाग, केंद्रीय कार्यालय, 10वीं मंजिल, केंद्रीय कार्यालय भवन, शहीद भगत सिंह मार्ग, पो. बा.सं. 10014, मुंबई 400 001

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हिंदी आसान है, इसका प्रयोग बढ़ाइए

चेतावनी: रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.

2009-10 dated October 29, 2009 and ensure meticulous compliance to the Order issued by the Government.

4. As far as freezing of funds, financial assets or economic resources or related services held in the form of bank accounts of the designated individuals/entities are concerned, action should be taken as detailed in paragraph 6 of the circulars dated November 05, 2009 and October 29, 2009 mentioned above.

5. The complete details of the said list are available on the UN website:

<http://www.un.org/sc/committees/1267/pressreleases.shtml>

http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml

6. Compliance Officer/Principal Officer should acknowledge receipt of this circular letter to our concerned Regional Office.

Yours faithfully,

(A.G. Ray)
General Manager
Encl: As above